

आधार पर उससे निकले संवर्ग भर्षात् (लिपक/टंकक) में से तथा शेष 50% खुली भर्षी द्वारा की गई है । विश्वविद्यालय में वरिष्ठ सहायकों का भी संवर्ग है, जिसके लिए भर्षी अब तक सहायकों तथा प्राशु-टंककों के संवर्ग में से 100% पदोन्नति के आधार पर की गई है ।

(ख) श्री (ग) विश्वविद्यालय अनुदान आयोग ने, केन्द्रीय विश्वविद्यालय के कुलपतियों की सिफारिशों पर केन्द्रीय विश्वविद्यालय के तीसरी तथा चतुर्थ श्रेणी कर्मचारियों से सम्बन्धित पदनामों वेतनमानों/भर्षी तथा पदोन्नति नियमों व अन्य सम्बन्धित मामलों को तर्कसंगत बनाने के प्रश्न पर विचार करने के लिए एक समिति नियुक्त की है । इस समिति ने, अन्य बातों के साथ-साथ, सहायकों तथा वरिष्ठ सहायकों के पदों पर भर्षी से सम्बन्धित कुछ सिफारिशों की है । इस समिति की रिपोर्ट को, विश्वविद्यालय अनुदान आयोग द्वारा इस पर विचार करने से पहले 16 अप्रैल, 1979 को होने वाली केन्द्रीय विश्वविद्यालयों के कुलपतियों की समिति की बैठक में रखे जाने की प्राशा है ।

(घ) इस सम्बन्ध में विश्वविद्यालय अनुदान आयोग द्वारा तैयार की जाने वाली मार्गदर्शी रूप रेखाओं/सिफारिशों को ध्यान में रखते हुए सहायकों के पदों के लिए अग्रामी भर्षी की नीति के सम्बन्ध में निर्णय करना दिल्ली विश्वविद्यालय पर निर्भर करेगा ।

12.03 hrs.

RE SITUATION IN JAMSHEDPUR

SHRI K. GOPAL (Karur): Sir, 400 people have been killed. The situation is very bad (Interruptions):

MR. SPEAKER: Order, order, I am on my legs. It is an extremely important matter. I have decided to

allow a full discussion on the matter. At present I am going to allow a discussion for two hours, between 5 P.M. and 7 P.M. on Wednesday.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The matter is so serious.... (Interruptions)

MR. SPEAKER: I have said that I am going to allow a full discussion.

SHRI VAYALAR RAVI (Chirayekil): Sir, we want to censure the Government.... (Interruptions).

MR. SPEAKER: Do not record anything.

SHRI YESHWANTRAO CHAVAN (Satara): The question is one which has attracted the attention not only of India, but of the whole world, because lots of Muslims have been murdered. If at all we are going to discuss the matter, it is much better that the Government of India, or the Home Minister on behalf of the Government, makes some statement....

MA. SPEAKER: I will ask him.

SHRI YESHWANTRAO CHAVAN: on the basis of which we can have a discussion.

MR. SPEAKER: I am going to ask the Home Minister to make a statement.

SHRI YESHWANTRAO CHAVAN: Two hours are not sufficient.

MR. SPEAKER: If necessary, we will extend it.

SHRI C. M. STEPHEN (Idukki): There are two aspects to this question. One is, when this incident has happened there, how the Lok Sabha behaves is a matter of great importance not only for the whole country but to the whole world. We cannot

***Not recorded.

proceed with that sort of an indifference which may amount to a criminal indifference. It must come in the form of an adjournment motion, not as a mere discussion. Unless you hold that the Government have no responsibility in this matter there is no reason why an adjournment motion cannot be allowed. I leave it to you. A mere discussion is only academic. That is not sufficient for the purpose. Hundreds of lives have been lost. Somebody has got to be answerable for that. The House must have an opportunity to pinpoint the responsibility on somebody. You must consider this aspect of the matter also. The House must not be denied an opportunity to bring the matter as an adjournment motion. It may end in nothing. But it will give us an opportunity to pinpoint our accusing fingers against persons whose ever may be responsible for this great calamity that has taken place in the country.

Secondly, if an adjournment motion is not allowed, then a discussion must not be delayed, as late as Wednesday. This is the most urgent matter. The House must discuss it urgently. The people in Jamshedpur must feel that the supreme Parliament in the country is aware of their agony; the country must feel that we are aware of their agony. It will give no credit to this House if you treat this matter as a casual matter, a mere discussion on Wednesday and we carry on our affairs as usual. This is absolutely not a correct way to do. This is a matter which, if possible, must be discussed today itself or latest tomorrow. Let a statement, as demanded by Mr. Y. B. Chavan, be made here so that we can have it and have a full discussion tomorrow. If it is an adjournment motion, it can be taken up at 4 O' Clock. Even if you do not allow an adjournment motion, the time can be adjusted like that so that we get a sufficient opportunity to discuss the matter. Kindly allow it as an adjournment motion and, in any

case, do not hold it over till Wednesday. If the Home Minister is not here, there are other Ministers of State here, or, the Home Minister must rush to Parliament and tell us what has really happened. There cannot be a more urgent matter than this. The Home Minister must come here and give an answer to this House.

SHRI JYOTIRMOY BOSU: My submission is that the whole thing is one-sided. It has become a mass grave-yard of Muslims.... (Interruptions) The whole world is laughing at it.... (Interruptions).

MR. SPEAKER: You cannot have a discussion today and again. I will consider the matter. If you are entering into a discussion now, there is no point in having another discussion. (Interruptions).

SHRI KARNWAR LAL GUPTA (Delhi Sadar): Anybody, whose ever is responsible must be punished. Let us have a full discussion.... (Interruptions).

MR. SPEAKER: I am giving you a full opportunity to discuss the matter. No further discussion now. I am not allowing anything more. I have not allowed adjournment motion. It is primarily the responsibility of the State Government. (Interruptions) You will have an opportunity to discuss all these things.

Do not record.

(Interruptions)*

MR. SPEAKER: I shall think over the matter. We can have more time. If necessary, the time can be extended. There is no difficulty in that. The House is the master.

(Interruptions)*

MR. SPEAKER: Do not record.

(Interruptions)*

*Not recorded.